

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 123 OF 2018

Dated: 11th October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

TANGEDCO

....

Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr.

....

Respondent(s)

Counsel for the Appellant (s) : Mr. S. Vallinayagam
Ms. S. Amali

Counsel for the Respondent : Mr. S. Venkatesh
Mr. Shreshth Sharma
Mr. Sandeep Rajpurohit for R-2

ORDER

Learned counsel, Mr. S. Vallinayagam, appearing for the Appellant, prays for three weeks time to enable him to file his rejoinder to the reply filed by the second Respondent.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Three week's time is granted to learned counsel appearing for the Appellant to enable him to file his rejoinder to the reply filed by the second Respondent. He may file the same by 02.11.2018, after duly serving copy on the other side.

List the matter on **16.11.2018**, as agreed by learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
vt/kt

(Justice N.K. Patil)
Judicial Member